

**Government of Jammu and Kashmir**  
**HOME DEPARTMENT**  
Civil Secretariat, J&K

**NOTIFICATION**  
**Srinagar, the 4<sup>th</sup> September, 2024**

S.O. 449.- Whereas, the Ministry of Home Affairs, Government of India, vide notification S.O.2660 (E) dated 8<sup>th</sup> July, 2024, issued under sub-section (1) of Section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) declared the Sikh for Justice (SFJ) as an unlawful association; and

Whereas, subsequently, the Ministry of Home Affairs, Government of India, vide Notification S.O.3034 (E) dated 29<sup>th</sup> July, 2024, issued under section 42 of the Unlawful Activities (Prevention) Act, 1967, directed that the State Governments of Assam, Gujarat, Harayana, Himachal Pradesh, Jharkhand, Punjab, Rajasthan, Uttarakhand and Union Territory Administrations of Chandigarh, Jammu and Kashmir, and National Capital Territory of Delhi shall exercise all the powers exercisable by the Central Government under section 7 and section 8 of the Act *ibid*; and

Whereas, Ministry of Home Affairs, Government of India, has issued order No.17014/23/2024-IS-VII dated 29<sup>th</sup> July, 2024, inter-alia directing therein that the State Governments of Assam, Gujarat, Harayana, Himachal Pradesh, Jharkhand, Punjab, Rajasthan, Uttarakhand and Union territory administrations of Chandigarh, Jammu and Kashmir, and National Capital Territory of Delhi may, by order in writing, direct that any power which has been directed to be exercised by it, shall, in such circumstances and under such conditions, as may be specified in the direction, be exercised by any person subordinate to the State Government or the Union territory administrations, as the case may be.

Now, therefore, the Government of Union Territory of Jammu and Kashmir, with the previous approval of the Central Government, conveyed vide order No. 17014/23/2024-IS-VII dated 29<sup>th</sup> July, 2024, issued by the Ministry of Home Affairs, Government of India, hereby directs that the powers exercisable by the Government of Union Territory of Jammu and Kashmir under section 7 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Additional Director General of Police, Jammu/ Inspector General of Police, Kashmir Zone, within their

  
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respective territorial jurisdictions and further directs that the powers exercisable by the Government of Union Territory of Jammu and Kashmir under section 8 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the District Magistrates, within their respective territorial jurisdictions.

By order of the Lieutenant Governor.

Sd/-  
(Chandraker Bharti)IAS,  
Principal Secretary to the Government.

No.HOME-ISA/364/2024(CC:7544811)

Dated: 04.09.2024

**Copy to the:**

1. Director General of Police, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor.
3. Additional Director General of Police, CID, J&K.
4. Additional Director General of Police, Jammu Zone.
5. Secretary to the Government, Department of Law, Justice and PA.
6. Divisional Commissioner, Jammu/Kashmir.
7. Inspector General of Police, Kashmir Zone.
8. All District Magistrates, UT of J&K.
9. Private Secretary to the Chief Secretary, J&K.
10. Private Secretary to Principal Secretary to the Government, Home Department.
11. I/c Website, Home Department.
12. Notification/Stock File.

**Copy also to the:**

1. Joint Secretary, Government of India, MHA, GoI, New Delhi.

  
04/09/2024  
(Monish Kumar)JKAS,  
Under Secretary to the Government.